

11.9.2003

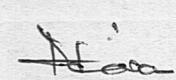
HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Heard Shri S.S.Sharma counsel for applicant and Shri A.K.Gaur counsel for respondents.

By this application u/s 17 of A.T.Act 1985 applicant has prayed to punish respondents for non compliance of the order dated 10.7.01 passed in OA No.681/01. The direction was to decide representation of the applicant within a period of three months. Counter has been filed wherein it has been stated that in pursuance of the order of this Tribunal representation of the applicant has been decided by order dated 7.3.03. *There is a delay shall be* ~~Though a little late, it does not be~~ appropriate to continue the proceedings further. If the applicant has grievance against the order passed, he may challenge the same on the original side.

The contempt application is accordingly rejected. Notices are discharged. No order as to costs.


MEMBER (A)


VICE CHAIRMAN

Uv/